COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 50 OF 2017

Dated: 13th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

New Usha Nagar Co-Operative Housing Society Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Amit Kapur

Mr. Malcom Desai for R-2

ORDER

We have heard learned counsel for the parties. We find that the parties are very close to settlement. We direct learned counsel for respondent No.2 to make a statement before us tomorrow as to how much compensation is payable in terms of the applicable regulations.

List the matter on <u>14.11.2017.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd